NOTIFICATION

G.S.R. 59/—In exercise of the powers conferred by section 2 of the Union Territories (Laws) Act, 1950 (30 of 1950), the Central Government hereby extends to the Union territory of Delhi, the Madras Gift Goods (Unlawful Possession) Act, 1961 (Madras Act 49 of 1961), as in force in the State of Madras on the date of this notification, subject to the following modifications, namely:

Modifications

1. In section 1, for sub-sections (2) and (3), the following sub-sections shall be substituted, namely:

"(2) It extends to the whole of the Union territory of Delhi.

(3) It shall come into force on such date as the Administrator may, by notification in the Official Gazette, appoint."

2. In section 2, for clause (1), the following clauses shall be substituted, namely:

"(1) "Administrator" means the Administrator for the Union territory of Delhi;

(1A) "gift goods" means any of the following goods when supplied by way of gift, by any relief organisation to any State Government or to the Central Government or to any other person on behalf of such Government, namely:

(a) commenau;

(b) milk powder;

(c) vegetable oil (soya bean oil or sunflower seed oil);

(d) any other goods which the Administrator may, by notification in the Official Gazette, from time to time, specify;

(1B) "Official Gazette" means the Delhi Gazette."

New Delhi, the 21st March, 1968,
3. In section 4, in sub-section (2), the words "of a Presidency Magistrate or" shall be omitted.

4. In section 5, for the words "State Government", the word "Administrator", and for the words "by notification", the words "by notification in the Official Gazette" shall be substituted.

5. In section 6, clause (b) shall be omitted.

6. For the Schedule, the following Schedule shall be substituted, namely:

"THE SCHEDULE

See section 2(2)"

2. Co-operative for American Relief Everywhere (CARE).
3. Church World Service.
4. Lutheran World Relief.
5. Catholic Relief Service.
6. Red Cross.

ANNEXURE

THE MADRAS GIFT GOODS (UNLAWFUL POSSESSION) ACT, 1961 AS EXTENDED TO THE UNION TERRITORY OF DELHI

MADRAS ACT NO.
49 of 1961

An Act to provide for the punishment of the offence of unlawful possession of gift goods supplied by certain relief organizations.

WHEREAS it is expedient to provide for the punishment of the offence of unlawful possession of gift goods supplied by certain relief organizations;

BE it enacted in the Twelfth Year of the Republic of India as follows:

1. Short title, extent and commencement.--(1) This Act may be called the Madras Gift Goods (Unlawful Possession) Act, 1961.

(2) It extends to the whole of the Union territory of Delhi.

.....3/-
(3) It shall come into force on such date as the Administrator may, by notification in the Official Gazette, appoint in this behalf.

2. Definitions.—In this Act, unless the context otherwise requires,—

(1) "Administrator" means the Administrator for the Union territory of Delhi;

(1A) "gift goods" means any of the following goods when supplied by way of gift, by any relief organization to any State Government or to the Central Government or to any other person on behalf of such Government, namely:

(a) cornmeal;
(b) milk powder;
(c) vegetable oil (soya bean oil or sunflower seed oil);
(d) any other goods which the Administrator may, by notification in the Official Gazette, from time to time, specify;

(1B) "Official Gazette" means the Delhi Gazette;

(2) "relief organization" means any organization specified in the Schedule appended to this Act.

3. Unlawful possession of gift goods.—If any person is found, or is proved to have been, in possession of any gift goods reasonably suspected of being stolen or unlawfully obtained, and cannot account satisfactorily how he came by the same, he shall be punished with imprisonment for a term which may extend to two years, or with fine, or with both.

4. Offences under the Act to be cognizable.—(1) Notwithstanding anything contained in the Code of Criminal Procedure, 1898 (Central Act V of 1898) any offence under this Act shall be deemed to be a cognizable offence within the meaning of that Code.

(2) No court below that of a Magistrate of the First Class shall try any offence under this Act.

5. Power to amend Schedule.—The Administrator may, by notification in the Official Gazette, add any organization to, or omit any organization from, the Schedule; and on the publication of such notification, such organization shall be deemed to be included in, or, as the case
may be omitted from the Schedule.

6. (a) Every notification issued under this Act shall come into force on the day on which it is published.

(b) [Omitted.]

THE SCHEDULE

2. Co-operative for American Relief Everywhere (CARE).
3. Church World Service.
4. Lutheran World Relief.
5. Catholic Relief Service.
6. Red Cross.

No. F.3/3/68-UTL-101

(P. N. Kaul)
Deputy Secretary to the Govt. of India

No. F.3/3/68-UTL
New Delhi, the 21 March, 1968.

Copy forwarded to-

1. The Under Secretary, Medical & Public Health Deptt., Delhi Administration, DELHI(with 10 spare copies), with reference to their letter No. F.6(11)/63-MPH dated 19th June, 1967, addressed to the Ministry of Health & Family Planning (Deptt. of Health), NEW DELHI. The Administration may kindly note that the Act extended by this notification shall come into force in Delhi on such date as may be appointed by the Administrator, by notification u/s 1(3). The Administrator may by notification u/s 2(1A)(d) specify any goods as "gift goods", and by notification u/s 5 add to, or delete from, the Schedule any relief organization. Copies of the notifications issued by the Administrator under this Act may kindly be forwarded to this Ministry, as and when they are issued. Receipt of these copies may kindly be acknowledged.

2. The Ministry of Health & Family Planning (Deptt. of Health) (Shri S.K. Verma, Deputy Secretary), NEW DELHI (with 10 spare copies), with reference to their U.O.No. 3-40/62-TBG dated 10th January, 1968.

4. All Ministries and Departments of Government of India except the Ministries of Health & FP (Deptt. of Health) and Law (Leg. Deptt.).

5. Delhi Section, Ministry of Home Affairs, NEW DELHI.

(P. N. Kaul)
Deputy Secretary to the Govt. of India.